

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1596  
ANSWERED ON:13.12.2013  
ADMISSION IN PRIVATE MEDICAL COLLEGES  
Devappa Anna Shri Shetti Raju Alias

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the mechanism put in place by the Government to ensure the transparency in admission process in the private medical colleges across the country;
- (b) whether a number of irregularities in admission of students under management quota and demand of capitation fees have been reported in certain private medical colleges in the country;
- (c) if so, the details thereof and the action taken/proposed by the Government thereon during each of the last three years and the current year, State/UT-wise; and
- (d) the fresh measures being taken by the Government to ensure transparent admission process in the private medical colleges across the country?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a): In case of private unaided medical colleges, the admission and fee structure is decided by the Committee set up by the respective State Governments under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute. The committee is also monitoring the admission process.

(b)&(c): The matter relating to irregularities in fee and admission comes under the purview of the State Governments and as such no data is maintained centrally.

However, some complaints with regard to irregularities in fee and admission have been highlighted by various media reports. Further, Medical Council of India (MCI) informed that the discharge notices were issued to some medical colleges to discharge of students, who did not meet the eligibility criteria as per MCI's Graduate Medical Education Regulations, 1997. A list indicating the name of colleges, number of students discharged, etc. during the last three years is placed at Annexure.

(d): In order to streamline and also to make transparent the admission process, the MCI, with the previous approval of the Central Government, notified amendments to its Graduate Medical Education Regulations, 1997 introducing the National Eligibility and Entrance Test (NEET). However, on the directions of the Hon'ble Supreme Court of India, NEET has been discontinued for the current academic year and presently, the matter is sub-judice.